

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

5. IA-1803/2024 in C.P.(IB)/1327(MB)/2020

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 22.04.2024

NAME OF THE PARTIES: Makalu Trading Ltd.
Vs
Prarthna Private Limited

SECTION: 9, 60(5) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Ms. Prachi Motwani, Ld. Counsel for the Applicant present. Ms. Dipti Mehta, Liquidator/Applicant present in person.
2. **IA-1803/2024:** This is an Application filed by the Liquidator of the Corporate Debtor under Section 60(5) of the IBC, 2016, to place on record the Seventh Progress Report of the liquidation process of the Corporate Debtor for the quarter ended March 2024.
3. The above report is taken on record and to that extent the IA is allowed and **disposed** of.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)